

HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION NO. 103

Imphal, the 8th March, 2021

No. HCM/P-65/2019-Estt(I)/5444 :- As certain aspects relating to promotions to selection posts on the basis of the merit-cum-seniority and seniority-cum-merit have not been sufficiently provided for in the rules extant, the Hon'ble The Chief Justice is pleased to pass the following order in exercise of the residuary power under Rule 59 of the High Court of Manipur Officers and Employees Recruitment and Conditions of Services (Classification, Control, Appeal and Conduct) Rules, 2020 :

'The zone of consideration of eligible candidates in the feeder category or categories for promotion on the basis of merit-cum-seniority or seniority-cum-merit shall be limited to three candidates for every such available post, in terms of seniority. In effect, candidates will be considered in the ratio of 1:3, i.e., for each such promotional post, three candidates shall be subjected to the selection process/assessment'.

By Orders, etc.

A. Guneshwar Sharma
(A. GUNESHWAR SHARMA)
REGISTRAR GENERAL

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1. The Secretary (Law), Govt. of Manipur.
2. The Registrar (Judicial)/(Admn.), High Court of Manipur.
3. All the Deputy Registrars, High Court of Manipur.
4. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
5. All the Assistant Registrars/Court Managers, High Court of Manipur.
6. The System Analyst, High Court of Manipur for uploading the same on the official website.
7. All the Private Secretaries of all the Hon'ble Judges, High Court of Manipur.
8. All the Superintendents/Stamp Reporter, High Court of Manipur.
9. Concerned file.
